

Vijaypur-Ransipur Rail Line

*1063. Shri P. R. Patel: Will the Minister of Railways be pleased to refer to the answer given to Unstarred Question No 503 on the 31st May, 1957 and state

(a) when lands for Vijaypur-Ransipur proposed Railway were acquired;

(b) the amount of compensation required to be paid to the original land-owners;

(c) the reasons why the compensation has not yet been paid, and

(d) when the compensation will be paid?

The Deputy Minister of Railways (Shri Shah nawaz Khan): (a) During 1948-49

(b) Approximately Rs 1,40,000

(c) Due to non-finalisation of the awards by the Land Acquisition Officer, Mehsana

(d) Expected to be paid by the end of September 1957, if civil authorities can complete their work by that time

Shri P. R. Patel: May I know whether the land revenue on these lands is paid by the original owners?

Shri Shah nawaz Khan: As far as I am aware, the Railway Ministry are paying it

Shri P. R. Patel: Am I to understand that the railways are paying the land revenue?

Shri Shah nawaz Khan: That is what I have said—as far as I can collect

Shri P. R. Patel: May I know from what period the land revenue is being paid and what is the amount paid?

Shri Shah nawaz Khan: I do not have the exact figure with me I require separate notice

Shri P. R. Patel: From what time the railways are paying the land revenue?

Mr. Speaker: The question relates to compensation.

Shri P. R. Patel: No, he says that the railways are paying the land revenue

Mr. Speaker: It does not matter How does it arise? This is a matter relating to compensation where lands for the proposed Vijaypur-Ransipur railway were acquired The amount of compensation and the reason why the compensation has not yet been paid have all been given Where does the question of revenue arise here? The hon Member put a question and the hon Minister has been too indulgent and he answered that He need not have answered that I won't allow this to be pursued

Shri T. N. Singh: In view of the long time taken, from 1949 to 1957, in paying compensation to these poor land owners, did Government make any interim payment to them to relieve their distress?

Shri Shah nawaz Khan: The normal procedure is that the Railway Ministry makes the payment to the State Government and thereby to the Land Acquisition Officer in advance There is no delay on the part of the Railway Ministry

Shri T. N. Singh: In view of the long delays, have the Government under consideration any proposal whereby the hardships caused in such cases especially to cultivators can be mitigated?

Shri Shah nawaz Khan: The hon Member will appreciate that the matter does not rest in our hands The award has to be finalised by the Land Acquisition Officer Sometimes we even remind the State Government to finalise the thing quickly I would again respectfully submit that the thing is in the hands of the State Governments I can assure the hon House that from our side there can be no delay

Shri P. R. Patel: When the delay has been 9 years, I want to know what steps have been taken by the Railway Department in the matter

Mr. Speaker: The hon. Minister says that in land acquisition proceedings, it is the State Government that is in charge of all that. As soon as the proceedings are started and the award is made, the person on whose behalf the award is made or the acquisition is undertaken deposits the money in the District Court. Then, so many claims come in. Ultimately, before it reaches the person—the hon. Member if he is a lawyer would know—it takes not only 9 years but may be 12 years also.

Inter-Ministerial Committee on the Second Shipyard

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*1065. { Shri Raghunath Singh:
Pandit D. N. Tiwary:

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Inter-Ministerial Committee appointed by the Union Transport Ministry to make a study of the question of a Second Shipyard etc has submitted any report; and

(b) if so, what are its recommendations?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir.

(b) A statement giving the main recommendations of the Committee is placed on the Table of Lok Sabha. [See Appendix III, annexure No. 64.]

श्री : सुन.ब सिंह : इस कमेटी का रिक्में-
डेशन क्या है। जो ये यू० के० से एक्सपर्ट
घाबे थे और इनके सामने जो मामला पेश
किया गया था उसके बारे में उन लोगों ने
अपनी क्या राय दी है ?

श्री राज बहापुर : यू० के० से जो यह
टीम घाबी थी यह तो एडवांस पार्टी थी।
एक्सपर्ट कमीशन तो अभी माने को है। इसलिए
में समझता हूँ कि यह सूचना तो नहीं दी जा
सकती।

श्री रघुनाथ सिंह : यह ठीक है कि एक्सपर्ट
कमीशन अभी माने वाला है, पर इन लोगों
ने भी कुछ एम्पायर की थी। उनके सामने
यह मामला पेश किया गया था या नहीं ?

श्री राज बहापुर : उन्होंने तो साइट के
बारे में देखाभाल की थी। उन्होंने तो हिटर सैंड,
मीन्स घाब कम्प्युनिकेशन, रा मेटेरियल,
एक्सपोर्ट आदि की दृष्टि से देखा था कि शिपयार्ड
कहाँ बनाया जाये। इसके लिए उन्होंने कई
जगहें देखी थी। उनकी जो सिफारिशें हैं उनके
बारे में मैं सम्प्रति कुछ नहीं कह सकता।

All India Train Examiners Welfare Committee

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*1066. { Shri Warior:
Shri S. M. Banerjee:
Shri Naval Prabhakar:

Will the Minister of Railways be pleased to state:

(a) whether the attention of Government has been drawn to the press statement of the Vice-President of the All-India Train Examiners Welfare Committee which appeared in Calcutta and Bombay dailies dated the 27th July, 1957 in regard to (i) the improper maintenance of goods rolling stock and (ii) grievances in regard to the service conditions of the Tram Examiners of Indian Railways; and

(b) if so, the steps Government are taking to solve the problems referred to therein?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes.

(b) A statement is placed on the Table of Lok Sabha. [See Appendix III, annexure No. 65.]

Shri Warior: May I know what is the responsibility of these train examiners?

Shri Shah Nawaz Khan: To examine trains.